

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 03.12.2013**

CP No. 61/2013 (OA No. 485/2009)

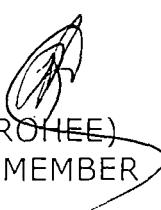
Mr. D.C. Gupta, counsel for petitioner.

The present Contempt Petition has been filed by the applicant against the order dated 22<sup>nd</sup> November, 2011 passed by this Bench of the Tribunal in OA No. 485/2009 (Prabhu Dayal Jatav vs. Union of India & Ors.). Earlier also, the applicant had filed C.P. No. 19/2012 against the same order dated 22<sup>nd</sup> November, 2011, which was disposed of by this Tribunal vide order dated 23.01.2013.

In this order dated 23.01.2013, the Tribunal has observed that substantial compliance of the order in question has been made by the respondents. The Tribunal further observed that with regard to extend all consequential benefits to the applicant as has been granted to the similarly situated persons, the same shall be considered by the respondents and, if any, adverse order against the interest of the applicant is passed by the respondents, the applicant is at liberty to challenge the same.

Since the Contempt Petition No. 19/2012 against the order of the Tribunal dated 22<sup>nd</sup> November, 2011 in OA No. 485/2009 has already been disposed of and notices were discharged, there is no fresh cause of action now for the applicant to file another Contempt Petition.

The present Contempt Petition has no merit and it is dismissed accordingly. However, if the applicant is aggrieved by any action or inaction of the respondents, he is at liberty to take recourse as per law.

  
(ARVIND ROHEE)  
JUDICIAL MEMBER

Kumawat

  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER